

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

Date: 7.7.2015

OA No.291/00389/2015

Mr. Amit Mathur, Counsel for the applicant.

Heard the Ld. Counsel for applicant. He submits that applicant was transferred from Delhi to Port Blair in April, 2014 and thereafter in October, 2014 from Port Blair to Jaipur and now within 8 months applicant has been transferred from Jaipur to Barmer vide impugned order dated 30.6.2015. He has submitted the Medical report to the effect that his wife's left kidney is not functioning properly/or not present. Further, the applicant's son is Asthmatic patient. On the day of transfer i.e. 30.6.2015 he made a representation to the respondent No.2 requesting for cancellation of transfer order indicating the reasons recapitulated in the note. The applicants says that as yet he has not received any response on his representation.

On the basis of above, respondent No.2 is hereby directed to dispose of the representation of the applicant by a reasoned and speaking order within one month.

In the meantime, Interim Relief is granted with reference to the impugned order. The impugned order is stayed till the disposal of the representation. The OA is disposed of with no order as to costs.

(Mrs. Ranjana Chowdhary)
Member (A)

(S)
July
17/2015

adm/